

- (2) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1965, along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-6595/66].

ESSENTIAL COMMODITIES ACT, 1955

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Order, 1966, published in Notification No. G.S.R. 692 in Gazette of India dated the 5th May, 1966.
- (2) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 864 in Gazette of India dated the 4th June, 1966.
- (3) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Order, 1966, published in Notification No. G.S.R. 911 in Gazette of India dated the 10th June, 1966.
- (4) The Indian Maize (Temporary Use in Starch Manufacture) No. 2 Order, 1966, published in Notification No. G.S.R. 963 in Gazette of India dated the 16th June, 1966.
- (5) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 971 in Gazette of

India dated the 18th June, 1966.

- (6) The Delhi Rationed Articles (Movement Control) Order, 1966, published in Notification No. G.S.R. 1062 in Gazette of India dated the 30th June, 1966.
- (7) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1109 in Gazette of India dated the 16th July, 1966.
- (8) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1123 in Gazette of India dated the 14th July, 1966.

[Placed in Library. See No. LT-6596/66].

DELIMITATION OF COUNCIL CONSTITUENCIES (MADRAS) AMENDMENT ORDER, ETC.

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table:

- (1) A copy of the Delimitation of Council Constituencies (Madras) Amendment Order, 1966, etc., published in Notification No. G.S.R. 1097 in Gazette of India dated the 8th July, 1966, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

[Placed in Library. See No. LT-6597/66].

- (2) A copy of Order No. 20 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Manipur published in Notification No. S.O. 2132 in Gazette of India dated the 15th July, 1966 under sub-section (3) of section 10 of